

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.168/2002

Thursday this the 14th day of March, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

M.P.Damodaran, S/o M.M.Achuthan,
Puthussery House, Near S.N.Hall,
PO.Temple Gate,
Tellicherry-670102.

2. V.Raghavan, S/o Kunhikannan,
Pulat, PO.Kadirur-670642.
3. K.Radhakrishnan Nair S/o Govindan Nair,
Vaishnav, PO.Cherakkara,
Tellicherry-670104.
4. K.P.Krishnan Nambiar,
S/o P.K.Appu Nambiar,
Thejas,Chundangapoyil,
PO.Ponniam-670641.
5. P.Balan S/o Late C.Kelu Nair,
Santhosh Nivas,Chalakkara
PO.Pallor, Mahe-673333.
6. K.Rajan
S/o Kunhan
Sreevalsam, Paraprom,
PO. Pinarayi.
7. K.V.Sahadevan S/o K.Pokkan,
Madhavi Sadhanam, PO.Punnol,
Tellicherry-670 102.
8. M.P.Sekharan, S/o Kumaran,
Srevilla, Mangodi, PO
Thiruvangad, Tellicherry-670103.Applicants

(By Advocate Mr. Grashious Kuriakose)

V.

1. Union of India,represented by the
Director General, Department of Posts,
Dak Bhavan, New Delhi.
2. Superintendent of Post offices,
Tellicherry Division,
Thalassery-670102.
3. The Post Master,
Head Post Office, Thalassery.Respondents

(By Advocate Mr. R. Madanan Pillai, ACGSC)

The application having been heard on 14.3.2002, the
Tribunal on the same day delivered the following:

Contd....

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants who were engaged as short duty Postal Assistants were paid wages on an hourly rate of Rs. 530/- p.m. This rate was fixed on the basis of the then existing wages for regular Postal Assistants. The pay and allowances of the regular Postal Assistants were revised with effect from 1.1.96 on acceptance of the report of the Vth Central Pay Commission. However, the hourly wages paid to the applicants were not revised. An order was issued revising the hourly rate from Rs. 530/- to Rs. 1640/- with effect from 4.5.2000. Finding that the applicants have been discriminated against and seeking justice and payment at the revised rate with effect from 1.1.96 the applicants jointly made a representation to the Ist respondent (Annexure.A1). As there was no response to the representation, the applicants have filed this application for a direction to the Ist respondent to pay the applicants revised wages with effect from 1.1.96 and to direct the Ist respondent to consider and take appropriate decision on Annexure.A1 representation.

2. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of directing the Ist respondent to consider the request made by the applicants in Annexure.A1 representation and to give them an appropriate reply within a reasonable period.

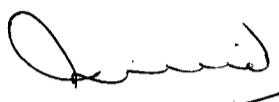
3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the Ist respondent to consider Annexure.A1

Contd.....

4
/

representation and to give the applicants an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 14th day of March, 2002



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN
VICE CHAIRMAN

APPENDIX

Applicants Annexure :

1. A-1 : True copy of the representation dt.12.7.01 filed by the applicants before the 1st respondent.

npp
20.3.02